

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1816

ANSWERED ON:07.03.2013

FAST TRACK COURT

Gandhi Shri Feroze Varun; Hussain Shri Syed Shah Nawaz; Owaisi Shri Asaduddin; Reddy Shri Modugula Venugopala ; Shetkar Shri Suresh Kumar; Singh Shri Pashupati Nath; Singh Shri Vijay Bahadur; Sugavanam Shri E.G.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) The extent to which the Fast Track Courts helped for rapid justice delivery in the country including the details of fast track courts that were functioning in various States/UTs and the number of cases disposed off and the number of cases pending in those courts, State/UT-wise;
- (b) The total funds allocated for such courts during the period from 2009 to 2011, year and State/UT-wise;
- (c) whether the Government had discontinued the fast track courts scheme since March, 2011:
- (d) if so, the details thereof and the reasons therefor; and
- (e) whether the Government proposes to reconsider its decision in this matter and if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF LAW & JUSTICE (DR. ASHWANI KUMAR)

(a) Of the 38.98 lakh cases allotted to the Fast Track Courts 32.9 lakh cases were disposed off by them between 2000-2011. A Statement giving number of Fast Track Courts functioning, cases disposed off by them and number of cases pending State-wise, is at Annex-I.

(b) State-wise central grants released for fast track courts during the period 2009-2011 is at Annex-II.

(c)&(d) The creation of Fast Track Courts was supported by the 11th Finance Commission as a one-time measure to reduce the pendency of the Sessions cases. These were later continued by the Central Government for another 5 years upto 31st March, 2010. It was extended for another year to ensure smooth transition. Central funding has not been given beyond 31.3.2011.

1192 Fast Track courts were reported functional as on 31.03.2011. There is no bar on State Governments to continue these courts from their own funds.

(e) In its Judgment in the case of Brij Mohan Lal and others versus Union of India and others given on 19.04.2012, Supreme Court has directed the States that they may decide to either bring the Fast Track Courts Scheme started in year 2000 following the Award of 11th Finance Commission, to an end or to continue the same on a permanent basis. The Court has also directed that 10% additional posts be created in the subordinate judiciary for which funding requirement would be provided by the Central and State Governments on a matching basis. The Central Government has decided to provide funds on a matching basis upto 31.03.2015 from the 13th Finance Commission Award, for salaries of additional positions of Judges created in the subordinate Judiciary. The State Governments and Chief Justices of High Courts have been requested that they may utilise these positions for creation of Fast Track Courts also.

Statement referred to in reply to part (a) of Lok Sabha Unstarred Question No. 1816 for 7/3/2012

Sl. No.	Name of the state	No. of FTCS functioning as on 31/3/2011	No. of cases disposed off as on 31/3/2011	No. of cases pending as on 31/3/2011
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1 2 3 4 5

1	Andhra Pradesh	108	199953	36975
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2	Arunachal Pradesh	3	1660	2502
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3	Assam	20	55811	16380
4	Bihar	179	159105	80173
5	Chhattisgarh	25	76575	18095
6	Goa	5	434296	103340
7	Gujarat#	61	4017	10799
8	Haryana ##	6	33590	476
9	Himachal Pradesh	9	33427	6699
10	Jharkhand	39	87789	22238
11	Karnataka #	87	184067	34335
12	Kerala	38	95367	13793
13	Madhya Pradesh ##	84	317363	43239
14	Maharashtra #	51	381619	41899
15	Manipur	2	2861	198
16	Meghalaya	3	843	188
17	Mizoram	3	1635	233
18	Nagaland	2	716	129
19	Odisha	35	60441	5758
20	Punjab	15	46347	12223
21	Rajasthan	83	123024	26423
22	Tamil Nadu \$	49	371336	40621
23	Tripura	3	5591	221
24	Uttar Pradesh	153	411658	53117
25	Uttarakhand	20	98797	
26	West Bengal	109	113903	32180
	Total	1192	3292785	605813

as on February,2011 as on December, 2010 # as on August, 2010 \$ as on December, 2008

Annex-II

Statement referred to in reply to part (b) of Lok Sabha Unstarred Question No. 1816 for 7/3/2012

Central grant released to States for Fast Track Courts during the year
2009-10 and 2010-11
(Rs. In lakh)

Sl. Name of the state 2009-10 2010-11

No

1 2 3 4

1 Andhra Pradesh - 1096.00

2 Arunachal Pradesh 14.40 14.40

3 Assam 96.00 96.00

4 Bihar 720.00 720.00

5 Chhattisgarh 148.80 129.60

6 Goa 14.40 24.00

7 Gujarat - 777.60

8 Haryana 76.80 67.20

9 Himachal Pradesh 43.20 43.20

10 J & K - -

11 Jharkhand 196.80 192.00

12 Karnataka 446.40 441.60

13 Kerala 148.80 148.80

14 Madhya Pradesh 316.80 316.80

15 Maharashtra 412.80 537.60

16 Manipur 9.60 9.60

17 Meghalaya - 28.80

18 Mizoram 14.40 14.40

19 Nagaland 9.60 9.60

20 Orissa 168.00 168.00

21 Punjab 163.20 81.60

22 Rajasthan 398.40 398.40

23 Sikkim - -

24 Tamil Nadu 470.40 235.20

25 Tripura 11.56 0

26 Uttar Pradesh	1161.60	1094.40
27 Uttarakhand	-	99.62
28 West Bengal	571.20	571.20
Total	5613.16	7315.62